

NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH


27

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL  
HON'BLE SHRI NARENDER KUMAR BHOLA- MEMBER TECHNICAL


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.12.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No.1059/2019in CP No.179/241/HDB/2019
NAME OF THE COMPANY	Aurella Laterite Pvt Ltd
NAME OF THE PETITIONER(S)	Soban Babu Sagina
NAME OF THE RESPONDENT(S)	Aurella Laterite Pvt Ltd & 03 others
UNDER SECTION	241

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G.S. Rama Rao	Adv	9949242243	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
D. Narendar Naik	Adv	9849387366	
Vikram C. Puttapaga	Adv	9160876539	


**ORDER**

IA No.1059 of 2019 is taken up for hearing. Counsel for the applicant is present. Counsel for the respondent is present. Today, this application is filed for filing reply/ counter. Counsel for the respondent has again requested time. Time is extended as last chance.

Pending disposal of the main petition as well as this application, it is desirable to direct that the status quo be maintained in respect of the shareholding pattern and the composition of Board of Directors of respondent no.1- company and in case any need arises for changing the shareholding pattern or constitution of Board of Directors, the concerned parties to approach this Tribunal for taking appropriate direction. List the matter on 02.01.2020.

  
Member (T)

Karim

  
Member (J)